Limited. Bombay, for the year 1980-81, together with the Auditors' Report on the Accounts and the Comments of the Comptroler and Auditor General of India thereon.

(b) Review by Government on the working of the Company.

[Placed in Library. See No. LT—: 3137|81 for (a) and (b)]

II. Statement (in English and Hindi) giving reasons for the delay in laying the Annual Report and Accounts of the Bridge and Roof Company (India) Limited, for the year 1979-80, within the stipulated period. [Placed in Library. See No. LT—3147/81]

I Report (1980) pertaining to the execution of the provisions of the Monopolies and Restrictive Trader Practices Act 1969

II. Amendments in Part-B of Schedule XXI of the Delimitation of Parliamentary and Assembly Constituencies Order, 1976 in respect of the State of Tarapur

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI P. SHIV SHANKAR): Sir, I beg to lay on the Table:

I. A copy (in English and Hindi) of the Tenth Annual Report pertaining to the execution of the provisions of the Monopolies and Restrictive Trade Practices Act, 1969, for the period from 1st January, 1980, to 31st December, 1980, under section 62 of the said Act [Placed In Library. See No. LT-3149[81]

II. A copy (in English and Hindi)
of the Election Commission of India,
Notification S.O. No. 71(E), dated
the 18th September, 1981, publishing certain amendments in Part-B
of Schedule XXI of the Delimitation
of Parliamentary and Assembly
Constituencies Order, 1976, in respect of the State of Tripura, under
sub-section (2) of section 9 of the
Representation of the People Act,

1950. [Placed in Library. See No. ♣ LT-3150/81]

I. Notification of the Ministry of Finance (Department of Revenue) and related papers

M. Central Excise (23rd Amendment, Rules 1981

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SAWAISINGH SISODIA): Sir, I beg to lay on the Table:

I. A copy each (in English and Hindi) of the following Notifications of the Ministry of Finance (Department of Revenue), under section 159 of the Customs Act, 1962, together with Explanatory Memoranda on the Notification:—

(i) G.S.R. No. 647 (E), dated the 9th December, 1981, publishing the Transfer of Residence (Amendment) Rules, 1981, [Placed in Library. See No. LT-3158 81].

(ii) G.S.R. No. 656(E), dated the 11th December, 1981, [Placed in Library. See No. LT-3116[81]

II. A copy (in English and Hindi) of the Ministry of Finance (Department of Revenue) Notification G.S.R. No. 648 (E) dated the 10th December, 1981, publishing the Central Excise (23rd Amendment) Rules, 1981, under sub-section (2) of section 38 of the Central Excises and Salt Act, 1944 [Placed in Library. See No. LT-3115[81]

III. A copy each (in English and Hindi) of the following Notifications of the Ministry of Finance (Department of Revenue):—

(i) G.S.R. No. 649(E), dated tht 10th December, 1981, together with an Explanatory Memorandum thereon. [Placed in Library. See No. LT-3116/81]

(ii) G.S.R. No. 659 (E), dated the 14th December, 1981, together with an Explanatory Memoran-